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OFFICERS OF LOK SABHA

THE SPEAKER

Shrimati Meira Kumar

THE DEPUTY SPEAKER

Shri Karia Munda

PANEL OF CHAIRMEN

Shri Basu Deb Acharia Shri P.C. Chacko Shrimati Sumitra Mahajan Shri Inder Singh Namdhari Shri Francisco Cosme Sardinha Shri Arjun Charan Sethi Dr. Raghuvansh Prasad Singh Dr. M. Thambidurai Dr. Girija Vyas Shri Satpal Maharaj

SECRETARY GENERAL

Shri T.K. Viswanathan

LOK SABHA DEBATES

LOK SABHA

Friday, December 16, 2011/Agrahayana 25, 1933 (Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]

(Q. No. 321)

(Interruptions)

MADAM SPEAKER: Q. 321, Shri Raghuvir Singh Meena. (Interruptions)

<u>11.01 hrs.</u>

At this stage, Shri Subhash Bapurao Wankhede, Shri S. Semmalai, Shri Shailendra Kumar and some other hon. Members came and stood on the floor near the Table

... (Interruptions)

MADAM SPEAKER: Yes, the supplementary please.

(Interruptions)

MADAM SPEAKER: Nothing else will go on record except whatever Shri Raghuvir Singh Meena says.

(Interruptions) ... *

^{*} Not recorded

श्री रघुवीर सिंह मीणा : माननीय अध्यक्ष महोदया, मंत्री जी ने अपने जवाब में बताया है कि 2008 से 2011 तक तीन सालों में तीन ऐसे संदिग्ध मामले आए हैं जो जाँच के दायरे में हैं। मैं आपके माध्यम से मंत्री जी से यह जानना चाहता हूँ कि सेबी के ध्यान में वे कौन सी ऐसी तीन कंपनियाँ हैं, और इन कंपनियों की वजह से कितने करोड़ रुपये का नुकसान हुआ है? ...(व्यवधान)

SHRI PRANAB MUKHERJEE: Madam, I can explain it in detail. Insofar as the FII is concerned; FII is a mode of investment in the Indian system. It started first from October. ... (*Interruptions*) Thereafter, it went on. A substantial quantum of money came in 2004 as percentage of PNs. The proportion of the AUC was 31 per cent, in 2005; 30 per cent in 2006; 34 per cent in 2007; 56 per cent in 2008; 39 per cent in 2009; 20 per cent in 2010; 18 per cent in 2011 and 20 per cent up to October.

It started the registration since 1992 under the Government of India Scheme. ... (*Interruptions*) SEBI and FII have come to an agreement in 1995. As on 15th December, 2011, the total number of FIIs registered under SEBI were 1759. Out of these, only 30 are permitted to issue PNs for overseas derivative investment. As of today, that is 16th December, 2011, sub-accounts registered with SEBI are 6222. But the sub-accounts are not permitted to issue PNs.

MADAM SPEAKER: The House stands adjourned to meet again at 12 noon.

<u>11.04 hrs.</u>

The Lok Sabha then adjourned till Twelve of the Clock.

12.00 hrs.

The Lok Sabha re-assembled at Twelve of the Clock. (Mr. Deputy-Speaker in the Chair) ... (Interruptions)

12.0¼ hrs.

At this stage, Shri P. Kumar and some other hon. Members came and stood on the floor near the Table

... (Interruptions)

12.01 hrs.

At this stage, Shri Ghanshyam Anuragi and some other hon. Members came and stood on the floor near the Table

... (Interruptions)

12.01¼ hrs.

PAPERS LAID ON THE TABLE

MR. DEPUTY-SPEAKER: Papers to be laid. Shri Ghulam Nabi Azad. THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Academy of Medical Sciences (India), New Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Academy of Medical Sciences (India), New Delhi, for the year 2009-2010.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 5659/15/11)

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Postgraduate Institute of Medical Education and Research, Chandigarh, for the year 2009-2010.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Postgraduate Institute of Medical Education and Research, Chandigarh, for the year 2009-2010, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Postgraduate Institute of Medical Education and Research, Chandigarh, for the year 2009-2010.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 5660/15/11)

 (5) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Institute of Paramedical and Nursing Sciences, Aizwal, for the year 20102011, alongwith Audited Accounts.

 (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Institute of Paramedical and Nursing Sciences, Aizwal, for the year 2010-2011.

(Placed in Library, See No. LT 5661/15/11)

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Mental Health and Neuro Sciences, Bangalore, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Mental Health and Neuro Sciences, Bangalore, for the year 2010-2011.

(Placed in Library, See No. LT 5662/15/11)

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Institute of Medical Sciences, Imphal, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Institute of Medical Sciences, Imphal, for the year 2009-2010.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(Placed in Library, See No. LT 5663/15/11)

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Red Cross Society, New Delhi, for the years 2004-2005 to 2010-2011.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Red Cross Society, New Delhi, for the years 2004-2005 to 2010-2011, together with Audit Report thereon.

(10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

(Placed in Library, See No. LT 5664/15/11)

... (Interruptions)

THE MINISTER OF NEW AND RENEWABLE ENERGY (DR. FAROOQ ABDULLAH): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Wind Energy Technology, Chennai, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Wind Energy Technology, Chennai, for the year 2010-2011.

(Placed in Library, See No. LT 5665/15/11)

(2) A copy each of the following papers (Hindi and English versions) under subsection (1) of section 619A of the Companies Act, 1956:-

- Review by the Government of the working of the Indian Renewable Energy Development Agency Limited, New Delhi, for the year 2010-2011.
- (ii) Annual Report of the Indian Renewable Energy Development Agency Limited, New Delhi, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 5666/15/11)

THE MINISTER OF TRIBAL AFFAIRS AND MINISTER OF PANCHAYATI RAJ (SHRI V. KISHORE CHANDRA DEO): I beg to lay on the Table:-

- A copy of the Annual Report (Hindi and English versions) of the Tribal Cooperative Marketing Development Federation of India Limited, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
- A copy of the Review (Hindi and English versions) by the Government of the working of the Tribal Cooperative Marketing Development Federation of India Limited, New Delhi, for the year 2010-2011.

(Placed in Library, See No. LT 5667/15/11)

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (DR. TUSHAR CHAUDHARY): On behalf of Shri Dinsha Patel, I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under subsection (1) of section 619A of the Companies Act, 1956:-

- (1) (i) Review by the Government of the working of the National Aluminium Company Limited, Bhubaneswar, for the year 2010-2011.
 - (ii) Annual Report of the National Aluminium Company Limited, Bhubaneswar, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 5668/15/11)

- (2) (i) Review by the Government of the working of the Hindustan Copper Limited, Kolkata, for the year 2010-2011.
 - (ii) Annual Report of the Hindustan Copper Limited, Kolkata, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 5669/15/11)

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Commission for Protection of Child Rights, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Action Taken Report (Hindi and English versions) on the recommendations contained in the Annual Report of the National Commission for Protection of Child Rights, New Delhi, for the year 2009-2010.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 5670/15/11)

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Social Welfare Board, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Social Welfare Board, New Delhi, for the year 2010-2011.

(Placed in Library, See No. LT 5671/15/11)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under subsection (1) of section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Security Printing and Minting Corporation of India Limited, New Delhi, for the year 2010-2011.
 - (ii) Annual Report of the Security Printing and Minting Corporation of India Limited, New Delhi, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 5672/15/11)

- (b) (i) Review by the Government of the working of the India Infrastructure Finance Company Limited, New Delhi, for the year 2010-2011.
 - (ii) Annual Report of the India Infrastructure Finance Company Limited, New Delhi, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 5673/15/11)

- (c) (i) Review by the Government of the working of the Industrial Investment Bank of India, Limited, for the year 2010-2011.
 - (ii) Annual Report of the Industrial Investment Bank of India, Limited, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 5674/15/11)

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Public Finance and Policy, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Public Finance and Policy, New Delhi, for the year 2010-2011.

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Life Insurance Corporation of India, Mumbai, for the year 2010-2011, under section 29 of the Life Insurance Corporation Act, 1956.
 - (ii) A copy of the Valuation Report (Hindi and English versions) of the Life Insurance Corporation of India, Mumbai, for the year 2010-2011, alongwith Audited Accounts

(Placed in Library, See No. LT 5676/15/11)

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Small Industries Development Bank of India, Mumbai, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Small Industries Development Bank of India, Mumbai, for the year 2010-2011.

(Placed in Library, See No. LT 5677/15/11)

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Insurance Regulatory and Development Authority, Hyderabad, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Insurance Regulatory and Development Authority, Hyderabad, for the year 2010-2011.

(Placed in Library, See No. LT 5678/15/11)

(6) A copy each of the following Annual Reports and Accounts (Hindi and English versions) of the Regional Rural Banks for the year ended the 31st March,
2011 together with Auditor's Report thereon:-

(i) Uttaranchal Gramin Bank, Dehradun

(Placed in Library, See No. LT 5679/15/11)

(ii) Andhra Pradesh Grameena Vikas Bank, Warangal

(Placed in Library, See No. LT 5680/15/11)

(iii)	Saurashtra Gramin Bank, Rajkot
	(Placed in Library, See No. LT 5681/15/11)
(iv)	Jharkhand Gramin Bank, Ranchi
	(Placed in Library, See No. LT 5682/15/11)
(v) Pa	schim Banga Gramin Bank, Howrah
	(Placed in Library, See No. LT 5683/15/11)
(vi)	J & K Grameen Bank, Jammu
	(Placed in Library, See No. LT 568415/11)
(vii)	Ellaquai Dehati Bank, Srinagar
	(Placed in Library, See No. LT 5685/15/11)
(viii)	Samastipur Kshetriya Gramin Bank, Samastipur
	(Placed in Library, See No. LT 5686/15/11)
(ix)	Krishna Grameena Bank , Gulbarga
	(Placed in Library, See No. LT 5687/15/11)
(x) Vi	isveshvaraya Grameena Bank, Mandya
	(Placed in Library, See No. LT 5688/15/11)
(xi)	Utkal Gramya Bank, Balangir
	(Placed in Library, See No. LT 5689/15/11)
(xii)	Manipur Rural Bank, Imphal
	(Placed in Library, See No. LT 5690/15/11)
(xiii)	Sarva U.P. Gramin Bank, Meerut
	(Placed in Library, See No. LT 5691/15/11)
(xiv)	Vidisha Bhopal Kshetriya Gramin Bank, Vidisha
	(Placed in Library, See No. LT 5692/15/11)
(xv)	Madhya Bharat Gramin Bank, Sagar
	(Placed in Library, See No. LT 5693/15/11)
(xvi)	Langpi Dehangi Rural Bank, Diphu
	(Placed in Library, See No. LT 5694/15/11)

(xvii) Maharashtra Gramin Bank, Nanded
(Placed in Library, See No. LT 5695/15/11)
(xviii) Ballia-Etawah Gramin Bank, Ballia
(Placed in Library, See No. LT 5696/15/11)
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(xx) Meghalaya Rural Bank, Shillong
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(xxi) Vananchal Gramin Bank, Dumka
(Placed in Library, See No. LT 5699/15/11)
(xxii) Parvatiya Gramin Bank, Chamba
(Placed in Library, See No. LT 5700/15/11)
(xxiii) Malwa Gramin Bank, Sangrur
(Placed in Library, See No. LT 5701/15/11)
(xxiv) Uttarbanga Kshetriya Gramin Bank, Cooch Behar
(Placed in Library, See No. LT 5702/15/11)
(xxv) Mizoram Rural Bank, Aizawl
(Placed in Library, See No. LT 5703/15/11)
(xxvi) MGB Gramin Bank, Marwar
(Placed in Library, See No. LT 5704/15/11)
(xxvii) Tripura Gramin Bank, Agartala
(Placed in Library, See No. LT 5705/15/11)
(xxviii) Mahakaushal Kshetriya Gramin Bank, Jabalpur
(Placed in Library, See No. LT 5706/15/11)
(xxix) Sharda Gramin Bank, Satna
(Placed in Library, See No. LT 5707/15/11)
(xxx) Chhattishgarh Gramin Bank, Raipur
(Placed in Library, See No. LT 5708/15/11)

(xxxi) Madhya Bihar Gramin Bank, Patna.

(Placed in Library, See No. LT 5709/15/11)

(7) A copy of the Annual Reports (Hindi and English versions) on the working and activities of the State Bank of India, Mumbai, and State Bank of Hyderabad, Hyderabad, for the year 2010-2011, alongwith Audited Accounts under subsection (4) of section 40 of the State Bank of India Act, 1955 and sub-section (3) of section 43 of the State Bank of India (Subsidiary Banks) Act, 1959.

(Placed in Library, See No. LT 5710/15/11)

(8) A copy each of the following Annual Reports (Hindi and English versions) under sub-section (8) of Section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and 1980:-

 Report on the working and activities of the Allahabad Bank for the year 2010-2011, alongwith Accounts and Auditor's Report thereon.

(Placed in Library, See No. LT 5711/15/11)

(ii) Report on the working and activities of the Andhra Bank for the year 2010-2011, alongwith Accounts and Auditor's Report thereon.

(Placed in Library, See No. LT 5712/15/11)

(iii) Report on the working and activities of the Bank of Baroda for the year 2010-2011, alongwith Accounts and Auditor's Report thereon.

(Placed in Library, See No. LT 5713/15/11)

(iv) Report on the working and activities of the Bank of India for the year2010-2011, alongwith Accounts and Auditor's Report thereon.

(Placed in Library, See No. LT 5714/15/11)

(v) Report on the working and activities of the Canara Bank for the year 2010-2011, alongwith Accounts and Auditor's Report thereon.

(Placed in Library, See No. LT 5715/15/11)

(vi) Report on the working and activities of the IDBI Bank for the year 2010-2011, alongwith Accounts and Auditor's Report thereon.

(Placed in Library, See No. LT 5716/15/11)

(vii) Report on the working and activities of the Indian Overseas Bank for the year 2010-2011, alongwith Accounts and Auditor's Report thereon.

(Placed in Library, See No. LT 5717/15/11)

(viii) Report on the working and activities of the Indian Bank for the year2010-2011, alongwith Accounts and Auditor's Report thereon.

(Placed in Library, See No. LT 5718/15/11)

 (ix) Report on the working and activities of the Oriental Bank of Commerce for the year 2010-2011, alongwith Accounts and Auditor's Report thereon.

(Placed in Library, See No. LT 5719/15/11)

 (x) Report on the working and activities of the United Bank of India for the year 2010-2011, alongwith Accounts and Auditor's Report thereon.

(Placed in Library, See No. LT 5720/15/11)

 (xi) Report on the working and activities of the Bank of Maharashtra of India for the year 2010-2011, alongwith Accounts and Auditor's Report thereon.

(Placed in Library, See No. LT 5721/15/11)

(xii) Report on the working and activities of the UCO Bank of India for the year 2010-2011, alongwith Accounts and Auditor's Report thereon.
 (Placed in Library, See No. LT 5722/15/11)

(9) A copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-

 Report of the Comptroller and Auditor General of India-Union Government (Direct Taxes) (No. 23 of 2011-12)-Recovery of Arrears of Tax Demand for the year ended March, 2011.

(Placed in Library, See No. LT 5723/15/11)

 (ii) Report of the Comptroller and Auditor General of India-Union Government (No. 21 of 2011-12) Scientific Departments, -Performance Audit of Water Pollution in India for the year ended March, 2011.

(Placed in Library, See No. LT 5724/15/11)

- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Pratichi (India) Trust, Delhi, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pratichi (India) Trust, Delhi, for the year 2010-2011.

(Placed in Library, See No. LT 5725/15/11)

- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Empowered Committee of State Finance Ministers, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Empowered Committee of State Finance Ministers, New Delhi, for the year 2010-2011.

(Placed in Library, See No. LT 5726/15/11)

(12) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :-

 (i) The 'On-site Post Clearance Audit at the Premises of Importers and Exporters Regulations, 2011 published in Notification No. G.S.R.745(E) in Gazette of India dated 4th October, 2011, together with an explanatory memorandum.

(Placed in Library, See No. LT 5727/15/11)

 (iii) G.S.R.801(E) published in Gazette of India dated 9th November, 2011 together with an explanatory memorandum seeking to supersede two notifications mentioned therein.

(Placed in Library, See No. LT 5728/15/11)

(iv) G.S.R.819(E) published in Gazette of India dated 17th November, 2011 together with an explanatory memorandum seeking to remove the Actual User condition in respect of LCD panels required for the manufacture of televisions and to modify the description of the entry to LCD TV panels of 20 inches and above.

(Placed in Library, See No. LT 5729/15/11)

(v) The Baggage (Amendment) Rules, 2011 published in Notification No.
 G.S.R.809(E) in Gazette of India dated 14th November, 2011 together with an explanatory memorandum.

(Placed in Library, See No. LT 5730/15/11)

(13) A copy of the Notification No. G.S.R.810 (E) (Hindi and English versions) published in Gazette of India dated 14th November, 2011, together with an explanatory memorandum seeking to extend the levy of anti-dumping duty imposed on imports of Compact Discs-Recordable, originating in or exported from China PR, Hong Kong, Singapore and Chinese Taipei for a further period of one year from the date of initiation of the current sunset review, i.e. upto and inclusive of the 3rd October, 2012 under sub-section (7) of section 9A of the Customs Tariff Act, 1975.

(Placed in Library, See No. LT 5731/15/11)

(14) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-

G.S.R.813(E) published in Gazette of India dated 16th November,
 2011, together with an explanatory memorandum seeking to rescind the Notification No.14/2007-CE dated 1st March, 2007.

(Placed in Library, See No. LT 5732/15/11)

(ii) G.S.R.851(E) published in Gazette of India dated 1st December, 2011, together with an explanatory memorandum granting exemption from payment of Central Excise duty on pile liners fabricated at the site of construction for use at the marine site during the period commencing on 1st day of April, 2005 and ending with 17th day of November, 2011 in view of the general practice of non-levy of duty on the said item during the said period.

(Placed in Library, See No. LT 5733/15/11)

(15) A copy each of the following Notifications (Hindi and English versions) under section 31 of the Securities and Exchange Board of India Act, 1992:-

- (i) The Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) (Second Amendment) Regulations, 2011 published in Notification No. F.No. LAD-NRO/GN/2011-12/25/30309 in Gazette of India dated 23rd September, 2011.
- (ii) The Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 published in Notification No. F.No. LAD-NRO/GN/2011-12/24/30181 in Gazette of India dated 23rd September, 2011.
- (iii) The Securities and Exchange Board of India (Employees' Service)(Amendment) Regulations, 2011 published in Notification No. F.No.

16.12.2011

LAD-NRO/GN/2011-12/26/31671 in Gazette of India dated 10th October, 2011.

(Placed in Library, See No. LT 5734/15/11)

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SULTAN AHMED): I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under subsection (1) of section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Pondicherry Ashok Hotel Corporation Limited, Puducherry, for the year 2010-2011.
 - (ii) Annual Report of the Pondicherry Ashok Hotel Corporation Limited, Puducherry, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 5735/15/11)

- (b) (i) Review by the Government of the working of the Donyi Polo Ashok Hotel Corporation Limited, Itanagar, for the year 2010-2011.
 - (ii) Annual Report of the Donyi Polo Ashok Hotel Corporation Limited, Itanagar, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 5736/15/11)

- (c) (i) Review by the Government of the working of the Assam Ashok Hotel Corporation Limited, Guwahati, for the year 2010-2011.
 - (ii) Annual Report of the Assam Ashok Hotel Corporation Limited, Guwahati, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 5737/15/11)

(d) (i) Review by the Government of the working of the Punjab Ashok Hotel Corporation Limited, Chandigarh, for the year 2010-2011. (ii) Annual Report of the Punjab Ashok Hotel Corporation Limited, Chandigarh, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 5738/15/11)

- (e) (i) Review by the Government of the working of the Ranchi Ashok Bihar Hotel Corporation Limited, Ranchi, for the year 2010-2011.
 - (ii) Annual Report of the Ranchi Ashok Bihar Hotel Corporation Limited, Ranchi, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 5739/15/11)

- (f) (i) Review by the Government of the working of the Madhya Pradesh Ashok Hotel Corporation Limited, Bhopal, for the year 2010-2011.
 - (ii) Annual Report of the Madhya Pradesh Ashok Hotel Corporation Limited, Bhopal, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 5740/15/11)

- (g) (i) Review by the Government of the working of the Kumarakruppa Frontier Hotels Private Limited, New Delhi, for the year 2010-2011.
 - (ii) Annual Report of the Kumarakruppa Frontier Hotels Private Limited, New Delhi, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 5741/15/11)

- (h) (i) Review by the Government of the working of the India Tourism Development Corporation Limited, for the year 2010-2011.
 - (ii) Annual Report of the India Tourism Development Corporation Limited, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 5742/15/11)

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Tourism and Travel Management, Gwalior, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Tourism and Travel Management, Gwalior, for the year 2009-2010.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(Placed in Library, See No. LT 5743/15/11)

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering & Nutrition Pusa, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Hotel Management, Catering & Nutrition Pusa, New Delhi, for the year 2010-2011.

(Placed in Library, See No. LT 5744/15/11)

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI K.C. VENUGOPAL): I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under subsection (1) of section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Power Finance Corporation Limited, New Delhi, for the year 2010-2011.
 - (ii) Annual Report of the Power Finance Corporation Limited, New Delhi, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 5745/15/11)

(b) (i) Review by the Government of the working of the NTPC Limited, New Delhi, for the year 2010-2011.

 (ii) Annual Report of the NTPC Limited, New Delhi, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 5746/15/11)

- (c) (i) Review by the Government of the working of the North Eastern Electric Power Corporation Limited, Shillong, for the year 2010-2011.
 - (ii) Annual Report of the North Eastern Electric Power Corporation Limited, Shillong, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 5747/15/11)

- (d) (i) Review by the Government of the working of the Rural Electrification Corporation Limited, New Delhi, for the year 2010-2011.
 - (ii) Annual Report of the Rural Electrification Corporation Limited, New Delhi, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 5748/15/11)

A copy of the Annual Report (Hindi and English versions) of the Central Electricity Regulatory Commission, New Delhi, for the year 2009-2010, alongwith Audited Accounts.

(Placed in Library, See No. LT 5749/15/11)

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SUDIP BANDYOPADHYAY): I beg to lay on the Table:-

(1) A copy each of the following Annual Reports, Review (Hindi and English versions) for the year 2010-2011 alongwith Audited Accounts in respect of the following centres:-

(i)	Population Research Centre (Institute for Social and Economic Change), Bangalore.
	(Placed in Library, See No. LT 5750/15/11)
(ii)	Population Research Centre (Maharaja Sayajirao University of Darada) Vadadara
	Baroda), Vadodara. (Placed in Library, See No. LT 5751/15/11)
(iii)	Population Research Centre (Utkal University), Bubaneswar. (Placed in Library, See No. LT 5752/15/11)
(iv)	Population Research Centre (Centre for Research in Rural and
	Industrial Development), Chandigarh.
(v)	(Placed in Library, See No. LT 5753/15/11) Population Research Centre (Punjab University), Chandigarh.
(v)	(Placed in Library, See No. LT 5754/15/11)
(vi)	Population Research Centre (Institute of Economic Growth,
(11)	University of Delhi), Delhi.
(vii)	(Placed in Library, See No. LT 5755/15/11) Population Research Centre (JSS Institute of Economic Research),
(*11)	Dharwad.
	(Placed in Library, See No. LT 5756/15/11)
(viii)	Population Research Centre (Gandhigram Institute of Rural Health and Family Welfare Trust), Gandhigram.
<i>(</i> ·)	(Placed in Library, See No. LT 5757/15/11)
(ix)	Population Research Centre (Guwahati University), Guwahati. (Placed in Library, See No. LT 5758/15/11)
(x)	Population Research Centre (University of Lucknow), Lucknow.
	(Placed in Library, See No. LT 5759/15/11)
(xi)	Population Research Centre (Patna University), Patna.
	(Placed in Library, See No. LT 5760/15/11)
(xii)	Population Research Centre (Gokhale Institute of Politics and Economics), Pune.
	(Placed in Library, See No. LT 5761/15/11)
(xiii)	Research Centre (Dr. Harisingh Gour University), Sagar.
	(Placed in Library, See No. LT 5762/15/11)

(xiv)	Population Research Centre (Himachal Pradesh University), Shimla. (Placed in Library, See No. LT 5763/15/11)
(xv)	Population Research Centre (University of Kashmir), Srinagar. (Placed in Library, See No. LT 5764/15/11)
(xvi)	Population Research Centre (University of Kerala), Thiruvananthapuram.
	(Placed in Library, See No. LT 5765/15/11)
(xvii)	Population Research Centre (Mohanlal Sukhadia University), Udaipur. (Placed in Library, See No. LT 5766/15/11)
(xviii)	Population Research Centre (Andhra University), Visakhapatnam. (Placed in Library, See No. LT 5767/15/11)

... (Interruptions)

12.03 hrs.

PARLIAMENTARY COMMITTEES (OTHER THAN FINANCIAL DRSCs) SUMMARY OF WORK

SECRETARY-GENERAL: Sir, I beg to lay on the Table a copy each of Hindi and English versions of Parliamentary Committees (Other than Financial and DRSCs) – Summary of Work (1st June, 2009 to 31st May, 2010).

(Placed in Library, See No. LT 5768/15/11)

12.03¹/₂ hrs.

COMMITTEE ON SUBORDINATE LEGISLATION 21st and 22nd Reports

SHRI P. KARUNAKARAN (KASARGOD): I beg to present the Twenty-first and Twenty-second Reports (Hindi and English versions) of the Committee on Subordinate Legislation.

<u>12.04 hrs.</u>

STATEMENTS BY MINISTERS

(i) Status of implementation of the recommendations contained in the 10th Report of the Standing Committee on Social Justice and Empowerment on implementation of Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006-Rules made thereunder, pertaining to the Ministry of Tribal Affairs^{*}

THE MINISTER OF TRIBAL AFFAIRS AND MINISTER OF PANCHAYATI RAJ (SHRI V. KISHORE CHANDRA DEO): Sir, I beg to lay the statement on the status of implementation of recommendations contained in the Tenth Report of the Standing Committee on Social Justice and Empowerment (2010-2011) relating to the Ministry of Tribal Affairs, on the direction of the hon. Speaker, Lok Sabha, in pursuance of the Direction 73A of the Directions by hon. Speaker, Lok Sabha.

The Standing Committee on Social Justice and Empowerment examined the implementation of the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 - Rules made thereunder and presented their Tenth Report in this regard to Parliament on 16th November, 2010. The Action Taken Notes by the Government on the recommendations/observations contained in the said Report have been sent to the Lok Sabha Secretariat (Standing Committee on Social Justice & Empowerment), *vide* this Ministry's O.M. No. 23011/45/2009-SG-II (FRA) (Vol. II) dated 14th March, 2011.

The report contained 23 recommendations. The present status of implementation of all the 23 recommendations made by the Committee is indicated in the Annexure, which is laid on the Table of the House.

... (Interruptions)

^{*} Laid on the Table and also placed in Library, See No. LT 5769/15/11

<u>1204¼ hrs.</u>

(ii) United Nation's Climate Change Conference held at Durban*

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): Sir, with your permission, I beg to lay the statement on the deliberations held in the United Nations climate change conference in Durban last week. The decisions taken in the Durban Conference have implications not only for the protection of global environment but also for sustainable growth in our country.

The climate change conference is held every year under the auspices of the United Nations Framework Convention on Climate Change and its Kyoto Protocol. The key aim of the Durban Conference, this year was to complete the ongoing work as per the Bali Road Map. At Bali in 2007, it had been decided that the implementation of the Convention will be enhanced by a series of steps on finance, technology, adaptation and mitigation. At the same time, it had been decided that the Parties to Kyoto Protocol will finalize their targets for second commitment period commencing from 2013.

The negotiations in the two tracks have been going on for the last four years. The Copenhagen Conference held in 2009 which had to finalize the targets for developed countries during the second commitment period failed to take the necessary decisions. The situation was partially retrieved at Cancun last year when some of the decisions relating to Bali Action Plan could be finalized and some Parties agreed to indicate their voluntary pledges for emission reduction. However, the decisions regarding the Kyoto Protocol could not be taken and all aspects of the Bali Action Plan were not fully implemented.

Durban Conference was held against this background. Operationalizing the Cancun agreements was one of its important tasks. This included work on the

^{*} Laid on the Table and also placed in Library See No..LT 5770/15/11

transparency arrangements for mitigation pledges and actions, setting up the Green Climate Fund, the Adaptation Committee, and the Climate Technology Centre and Networks. At the same time, it had to complete the unfinished work in respect of the Bali Action Plan and the Kyoto Protocol. It had also been agreed in Cancun that legal options will be explored in Durban to implement the relevant decisions in a legally appropriate form.

India has followed a clear, consistent and compassionate strategy to the climate change negotiations. Our stand in these matters has always been based on equity and the principle of common but differentiated responsibility. At Durban, we were also conscious of the fact that the term of the Ad-hoc Working Groups on Kyoto Protocol and Long Term Cooperative Action was coming to an end. We, therefore, considered it important that the decisions relating to the Kyoto Protocol and the Bali issues were concluded in Durban.

Against this background, I am happy to inform the House that the Durban conference has taken some important decisions in relation to these issues.

The Durban Conference has established the second commitment period for the developed countries that are Party to Kyoto Protocol. The targets have been decided through a decision in Durban. These targets will now be converted into actual emission limits in 2012 at the next session of the parties in Qatar. A time frame of five years till 2017 has been given to the Kyoto Protocol Parties for ratification of the targets and the emission limits

This is a major achievement, considering the fact that this decision had been delayed by almost two years because of the insistence of main Kyoto Protocol Parties on a single and comprehensive legally binding treaty, to be negotiated first and made applicable to all parties of the Convention. Durban decisions have ensured that the only legally binding protocol under the Convention *i.e.*, Kyoto Protocol will continue for another five years into its second commitment period till 2017.

Another major decision taken in Durban was to begin a process to negotiate on the future arrangements for enhanced actions under the Convention. This is intended to raise the ambition of all Parties towards the global goal of climate stabilization. The Durban Conference has decided to launch Durban Platform for conducting negotiations on the arrangements for a future protocol or a legal instrument or an agreed outcome with legal force, to be finalized no sooner than 2015 and to be implemented not later than 2020. The new arrangements will be designed under the existing Convention and will hence, be subject to the relevant principles and provisions of the Convention including the principles of equity and the CBDR,

A new *ad hoc* working group has been set up to finalise the details. The arrangements will be negotiated in the light of assessment of progress made by parties in implementing their commitments and actions as per the Bali Action Plan and the Cancun agreements. Fifth assessment report of the Inter-governmental Panel on Climate Change (IPCC), the outcomes of 2013-2015 review and the work of the subsidiary bodies will be the basis of making assessment of the nature of arrangements needed.

The issue of an appropriate legal form for the future arrangements by 2020 was a matter of intense debate at Durban. As per the decision on Durban Platform, three options for the legal form of final arrangements were envisaged, namely: a protocol, a legal instrument or legal outcome. Some parties led, in particular, by the EU pressed for a form of agreement that should be legally binding on all Parties.

India has always believed that legal form should follow the substance. A legally binding agreement, by itself, is no guarantee for increased ambition or its implementation. Some Kyoto Protocol Parties have recently made unilateral announcements to renounce their legal obligations under the Kyoto Protocol. This is a clear pointer to the fact that a legal form is useful only as long as the party is willing to abide by it. Moreover, India has always taken a stand that India cannot

agree to a legally binding agreement for emissions reduction at this stage of our development. Our emissions are bound to grow as we have to ensure our social and economic development and fulfill the imperative of poverty eradication.

Some Parties led by the European Union wanted to delete the option relating to 'legal outcome' which was originally mooted by India. We successfully resisted these pressures and in turn suggested a similar expression 'agreed outcome with legal force' which found acceptance with all the Parties. The post 2020 arrangements, when finalized, may include some aspirational CoP decisions, binding CoP decisions, setting up of new institutions and bodies, and new protocols or other legal instruments as necessary to implement the decisions covering various issues with various degrees of binding-ness as per domestic or international provisions of law under the Convention.

I must clarify that this decision does not imply that India has to take binding commitments to reduce its emissions in absolute terms in 2020. India has already announced a domestic mitigation goal of reducing the emissions intensity of its output by 20-25 per cent by 2020 in comparison with 2005 level. This goal is relative in nature and allows India's emissions to grow as the economy grows. Our National Action Plan on Climate Change is designed to meet this objective. Further steps to implement a strategy that will meet this domestic goal are being taken as part of implementation of the 12th Five Year Plan.

India ensured that the new arrangements in 2020 are established under the Convention. This will ensure that the principles and provisions of the Convention will continue to apply to the arrangements to be developed. India will negotiate the nature of agreed outcome strictly in accordance with the principle of equity and common but differentiated responsibility as provided under the Convention.

Further, the Durban decision mandates that the 'outcome' has to be agreed by all parties before it is implemented through legal arrangements having force. The decision allows India the necessary flexibility over the choice of appropriate legal form to be decided in future. This choice will be guided by our national development imperatives and the principles of the Convention.

We are fully conscious of the immense responsibility that the Durban decisions have now placed on us. It is of paramount importance that the issue of equity is brought to the centre-stage of negotiations in future. With this objective in mind, India had proposed at Durban that the issues of equity, unilateral trade measures and technology related intellectual property rights should be included in the agenda of the conference of parties.

I am happy to inform that the importance of the issue of equity has been recognized and the *Ad hoc* Working Group on Long term Cooperative Action (AWG LCA) has decided to organize a workshop on the matter next year. The deliberations of the workshop will inform the outcomes on relevant issues under the working group whose term has been extended till December 2012. The importance of the other two issues has also been noted by the CoP and the issues are now part of the discussion text that is under consideration of the AWG-LCA for decisions in Qatar next year.

The CoP-17 also took an important decision of establishing the Green Climate Fund which will commence its operations immediately with an interim Secretariat and a Board. The Fund will help a large number of vulnerable countries in taking effective mitigation and adaptation actions. India played a facilitating role in ensuring that the Fund is established in Durban. Substantial progress was also made in relation to operationalizing the Adaptation Committee and the Climate Technology Centre and Networks.

India participated in the conference with an open mind and constructive spirit. Our primary objective was to protect India's long term interest in the climate change negotiations. In this matter, we have been guided by the political consensus that has been the hallmark of our national position on the issue of climate change ever since this matter became a global concern decades ago.

Next few years will be a period of intensive negotiations on the future arrangements. We will continue to pursue a vision of the future that is rooted in the Convention and its principles. I am confident that the house will continue to share this vision of the Government and support the future steps that will have to be taken. I remain willing to be guided and advised.

12.04¹/₂ hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): Sir, I rise to announce that Government Business during the remaining part of the Session will consist of:-... (*Interruptions*)

- 1. Consideration of any item of Government Business carried over from today's Order paper.
- 2. Consideration and passing of the following Bills as passed by Rajya Sabha:
 - (a) The Chartered Accountants (Amendment) Bill, 2011;
 - (b) The Cost and Works Accountants (Amendment) Bill, 2010; and
 - (c) The Company Secretaries (Amendment) Bill, 2010.
- 3. Consideration and passing of the following Bills :-
 - (a) The Constitution (One Hundred and Eleventh Amendment) Bill, 2010.
 - (b) The Constitution (Scheduled Tribes) Order (Amendment) Bill, 2011.
 - (c) The Regulation of Factor (Assignment of Receivables) Bill, 2011.
 - (d) The Export Import Bank of India (Amendment) Bill, 2011.
 - (e) The Companies Bill, 2011.
 - (f) The Pension Fund Regulatory and Development Authority Bill, 2011.
 - (g) The Lokpal Bill, 2011.
- 4. Consideration and passing of the Architects (Amendment) Bill, 2010 after it is passed by Rajya Sabha.

... (Interruptions)

MR. DEPUTY-SPEAKER: Submissions by hon. Members for inclusion in the next week's business will be treated as laid on the Table of the House.

*श्री अर्जुन राम मेघवाल (बीकानेर): मैं आगामी सप्ताह की कार्यसूची में निम्नलिखित विषयों को सम्मिलित करने का अनुरोध करता हूं :-

- कोहरे एवं धुंध के कारण रेलवे प्रशासन द्वारा कई रेलों के रद्द करने के कारण यात्रियों को होने वाली असुविधा तथा रेलवे को होने वाले आर्थिक नुकसान की भरपाई हेतु नवीनतम तकनीक अपनाए जाने के विषय की गंभीरता को देखते हुए इस विषय को चर्चा में सम्मिलित किया जाए ।
- 2. प्रायः देखने में आता है कि अत्यधिक भीड़-भाड़ वाले कार्यक्रमों में भगदड़ मच जाने के कारण सैकड़ों की संख्या में लोगों की मृत्यु हो जाती है जिसमें अधिकतर महिलाओं एवं बच्चों की संख्या ज्यादा होती है । अतः अत्यधिक भीड़ वाले कार्यक्रमों में भीड़ की संख्या सीमित करने एवं ऐसे कार्यक्रमों की अनुमति देने के संबंध में राष्ट्रीय नीति बनाए जाने के विषय को चर्चा में सम्मिलित किया जाए ।

*SHRI PRALHAD JOSHI (DHARWAD): Kindly include the following subject in the agenda of next week of Parliament proceedings.

- 1. Hubli-Haveri NH-4 quadrilateral Road be converted into Six laner highway at the earliest including 30 Km NH-4 bypass between Dharwad -Hubli which is presently a two laner Highway causing severe traffic hazards.
- Kannada Language has been given the status of classical language 3 years back by this Government but so for no further progress has been made. So this Government reviews the overall position in this regard like releasing of necessary funds and related issues.

^{*} Speech was laid on the Table

*श्री वीरेन्द्र कुमार (टीकमगढ़): अगले सप्ताह की कार्यसूची में निम्नलिखित विायों को सम्मिलित किया जाए :-

- टीकमगढ़-छतरपुर संसदीय क्षेत्र में स्थित ओरछा नगरी धार्मिक स्थान होने के साथ ही पर्यटन के रूप में भी महत्वपूर्ण स्थान रखता है । कई देशी एवं विदेशी फिल्मों की शूटिंग भी यहां होती रहती है । अतः यहां पर्यटन सुविधाएं तथा रेल सुविधाओं का विस्तार किया जाए ।
- 2. शिक्षा का मौलिक अधिकार कानून बनाया गया इसमें विकलांग छात्रों, दृटि बाधित, मूक बधिर, अस्थि बाधित एवं मानसिक विकलांगों को अलग-अलग प्रशिक्षित शिक्षकों द्वारा सभी राज्यों में जिला केन्द्रों पर आवासीय शिक्षण की व्यवस्था की जाए ।

^{*} Speech was laid on the Table

- *SHRI S.S. RAMASUBBU (TIRUNELVELI): I beg for inclusion of the following subjects for discussion in the next week business in Lok Sabha:-
 - (a) Immediate necessity for commissioning of the Koodankulam Nuclear Power Project in Tamil Nadu, put an end to the months long agitation near the plant site by the vested interests and also to take steps for removing the apprehension among the minds of fishermen and surrounding villagers.
 - (b) Need for doubling of the Railway Line from Madurai Tirunelveli upto Kanyakumari.

*श्री भीष्म शंकर उर्फ कुशल तिवारी (संत कबीर नगर): लोक सभा में आगामी सप्ताह की कार्यसूची में निम्नलिखित विायों को समाहित/जोड़ा जाए :-

- प्रधानमंत्री ग्राम सड़क योजना के तहत प्रदेश सरकार से प्राप्त प्रस्तावों को स्वीकृत कर अविलंब ही धनराशि जारी की जाए तथा इस पर सदन में विचार हो; तथा
- उत्तर प्रदेश के तापीय विद्युत परियोजनाओं के लिए प्रदेश सरकार द्वारा प्रस्तावित/मांग कोल ब्लॉकों के आबंटन हेतु सभा में विचार हो ।

*SK. SAIDUL HAQUE (BARDHMAN-DURGAPUR): I want that the following items may be included in next week agenda:

- a) Need to build one more Dam at Bolpahari in Jharkhand in Damodar river as part of D.V.C. project in consultation with Jharkhand and West Bengal Government.
- b) Need for dredging of the Durgapur Barrange which is silted by sand and also dredging of four dams – Maithon, Panchayet, Tilaiya, Konar of DVC projects for controlling flood and supplying water for irrigation and drinking.

*श्रीमती जयश्रीबेन पटेल (महेसाणा): अगले सप्ताह की कार्यवाही में निम्नलिखित विषय को शामिल करने का कष्ट करें :

1. गुजरात सरकार के विभिन्न जिला मथकों प्रवासन स्थलों में जुड़े हुए हैं । ईकों, मेडिकल यात्रा प्रवासन अंतर्गत उन्हें छोटे हवाई जहाजों एवम् हेलिकॉप्टरों से जोड़ा जाए तो पर्यटन द्वारा सरकार को आर्थिक लाभ निश्चित है तथा यात्रियों को समयबद्ध सुविधा मिल सकेगी । उपरोक्त बाबत गुजरात सरकार ने केन्द्र से दरखास्त की है । कृपया शीघ्र अनुमति प्रदान की जाए ।

वर्तमान में गुजरात में 159 नगर पालिका तथा 8 म्युनिसिपल कॉर्पोरेशन है । जिनकी कुल बस्ती
 2.26 करोड़ है । ग्राम विस्तार के लिए प्राथमिक आरोग्य की सुविधा अर्जित है किन्तु शहरी विस्तार इससे
 वंचित है । अतः शहरी विस्तार को नेशनल अर्बन हेल्थ मिशन की खास आवश्यकता है । वह शीघ्र ही
 अर्जित की जाए ।

^{*} Speech was laid on the Table

*श्री हंसराज गं. अहीर (चन्द्रपुर): निम्नलिखित लोक महत्व के मामले को अगले सप्ताह की कार्यसूची में शामिल करने का अनुरोध करता हूं :-

- देश में बहुमूल्य खनिज सामग्री की खोज, उत्खनन और विपणन के लिए निजी कंपनियों को सरकार द्वारा दिए जा रही आवंटन नीति में बदलाव कर इन्हें बोली, निविदा पद्धति से आवंटित करने हेतु सरकार नीति बनाए ।
- 2. निजी कंपनियों को आवंटित कैप्टीव कोल ब्लॉकों में हुई भारी अनियमितता, धांधलिया, भ्र-टाचार को देखते हुए निजी कंपनियों के ऐसे सभी कैप्टीव कोल ब्लॉक्स का आवंटन तत्काल प्रभाव से रद्द करने के लिए सरकार कदम उठाए ।

* Speech was laid on the Table

*श्री सुरेश काशीनाथ तवारे (भिवन्डी) : निम्नलिखित विषय के अतिमहत्वपूर्ण संस्थाओं को कार्यसूची में जोड़ने का कष्ट करें -

 मेरे संसदीय क्षेत्र भिवन्डी में एवं देश में बुनकरों की स्थिति दयनीय हो गई है। भिवन्डी में लगभग 5 लाख इकाइयां बंद होने के कगार पर हैं। बुनकरों, उद्यमियों के हित में आवश्यक कदम उठाए जाने की आवश्यकता है।

 महाराष्ट्र में भारतीय वन अधिनियम 1927 धारा 35(3) के तहत किसानों के खेती की जमीन अधिग्रहण की जा रही है। किसानों के हित में धारा 35(3) को सुधार किए जाने की आवश्यकता है। अधिग्रहणको रोके जाने की आवश्यकता है।

^{*} Speech was laid on the Table

*श्री कौशलेन्द्र कुमार (नालंदा): आगामी सप्ताह की कार्यसूची में दो विषय जोड़े जायें :

 नवयुग स्कूल एजुकेशन सोसाईटी जो कि नई दिल्ली नगर पालिका के कार्य क्षेत्र के अंतर्गत आता है के कार्यकरण की समीक्षा करने की आवश्यकता एवं इसका वित्तीय अंकेक्षण करने की आवश्यकता है।

2. देश में प्राइमरी और मध्य विद्यालयों के शिक्षकों की भारी कमी है जिससे प्राइमरी शिक्षा प्रभावित हो रही है इसलिए भारी संख्या में प्राइमरी और मध्य विद्यालयों के शिक्षकों की बहाली करने की आवश्यकता है। एक से अधिक पालियों में शिक्षा दी जाये एवं मास्टर प्लान में नये विद्यालयों के निर्माण को प्राथमिकता दी जाये । शिक्षकों की बहाली की प्रक्रिया राज्य लोक सेवा आयोग के द्वारा करवाये जाने की आवश्यकता ।

^{*} Speech was laid on the Table

12.05 hrs.

PRESS AND REGISTRATION OF BOOKS AND PUBLICATIONS BILL, 2011*

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): Sir, on behalf of Shrimati Ambika Soni, I beg to move for leave to introduce a Bill to amend and consolidate the laws relating to press and registration of books and publications.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to amend and consolidate the laws relating to press and registration of books and publications."

The motion was adopted.

SHRI PAWAN KUMAR BANSAL: I introduce the Bill.

... (Interruptions)

12.05¹/₂ hrs.

CONSUMER PROTECTION (AMENDMENT) BILL, 2011*

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): Sir, I beg to move for leave to introduce a Bill further to amend the Consumer Protection Act, 1986.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Consumer Protection Act, 1986."

The motion was adopted.

PROF. K.V. THOMAS: Sir, I introduce the Bill.

... (Interruptions)

^{*} Published in the Gazette of India, Extraordinary, Part-II, Section-2 dated 16.12.2011

<u>12.06 hrs.</u>

DEMAND FOR SUPPLEMENTARY GRANT (RAILWAYS), 2011-12 – contd. MR. DEPUTY-SPEAKER: The House will now take up item no. 18 –

Supplementary Demands for Grant (Railways), 2011-12.

Hon. Minister.

THE MINISTER OF RAILWAYS (SHRI DINESH TRIVEDI): I am thankful to all the hon. Members who have taken part in the discussion on the Supplementary Demands for Grant (Railways), 2011-12.... (*Interruptions*) During the discussions I have got many valuable suggestions. We have come to Parliament for a Supplementary Demand for Grant of Rs. One lakh. This is a technical demand... (*Interruptions*) Parliamentary approval is required... (*Interruptions*) A total of 46 projects are proposed in the Supplementary Demands for Grant ... (*Interruptions*) Sir, if I have your permission I would like to lay my speech on the Table of the House... (*Interruptions*)

MR. DEPUTY SPEAKER: You may lay your speech on the Table of the House. ... (*Interruptions*)

SHRI DINESH TRIVEDI :. *Madam, I am extremely grateful to all the Hon'ble Members who have participated in the discussions on Railway's Supplementary Demands for Grants, 2011-12. During the discussions, Hon'ble Members have expressed a wide range of views and given many important suggestions, all for the improvement of the Railway system. Many Members have placed some demands concerning their States. I assure the august House that all these suggestions will be examined on priority and implemented wherever found feasible.

We have come to the Parliament with Supplementary Demands for Grants of 1 lakh. This is only a technical demand as mainly some new safety related projects have to be taken up and parliamentary approval is required. A total 46 projects are proposed in the Supplementary Demands for Grants.

^{*...*} This part of speech was laid on the Table

Indian Railways has a unique place in the transport scenario of the nation. It is the preferred and affordable mode of transport for the *Aam Admi*. It helps run the power plants and ensure that our homes get electricity; it transports steel and cement and contributes to the infrastructure building, takes foodgrains from the producing states to the places of mass consumption. Its contribution to the economy of the country is unmatched. I am sure you all would agree that we cannot imagine India without Indian Railways.

This beautiful transport system is at cross-roads. While the expectations of the nation are huge, the system is facing constraints of infrastructure and financial resources. The rail network is overworked, saturated and unable to meet the rising demand of freight and passenger travel despite significant improvement in asset utilization. Speedier transport of men and material is the key to fast progress of the nation, but IR network is bursting at its seams.

Safety is my first priority and in order to address this, i have appointed a very high level committee of experts in the field of nuclear science and space science, as they understand the safety protocol the best. This Committee is headed by none other than Dr. Anil Kakodkar, the best brain in this field along with experts from IIT Kanpur including Dr. Dhande, Director, IIT.

The railway also needs to go to the next generation reform. So, I have also formed another committee headed by Mr. Sam Pitroda, Mr. M.S. Verma, former Chairman, SBI, Mr. Deepak Parikh, Chairman, HDFC Bank and others for modernisation of Indian railways to make it one of the safest and the best mass transport system in the world, taking care of the common man's aspirations.

In order to avoid Rail transportation becoming a bottleneck in the economy in the coming years due to inadequate infrastructure, Railways have embarked upon several projects of national importance for enhancing capacity like strengthening the Golden Quadrilateral, Dedicated Freight Corridors etc. These projects will enable more bulk cargo to be transported by rail and will help in reducing freight tariff so that the competitiveness of Railways is improved. Rail being a fuel efficient mode 16.12.2011

of transportation, these projects assume added importance because increase in movement of goods by rail would lead to saving in fuel cost for the country. Vision 2020 envisages construction of 25,000 km of new lines, 12,000 km each of doubling and gauge conversion, electrification of 14,000 km and High Speed corridor of 2000 km. This apart, there will be a huge requirement of rolling stock viz. 2.89 lakh wagons, 9500 locomotives and 51,000 coaches.

Taking into account the above and requirement of funds for modernization, infrastructure expansion, passenger amenities, improvement in services such world class stations, MFCs, metro projects etc, railways will require a huge investment of around 14 lakh crore by the year 2020.

Railways have started work on the Dedicated Freight Corridor project, a dream project of the Prime Minister. The Eastern and Western Corridors, from Ludhiana to Dankuni and Rewari to JNPT, will provide much needed relief to the over-worked system and add immense rail capacity. This will enable much larger, speedier and efficient transportation of goods and free the existing network for more trains. Funding for Phase I of Western Corridor has been tied up with the signing of loan agreement with JICA in March 2010. Funding from World Bank for part of Eastern Corridor is also firmed up. The execution of both Eastern and Western Corridors is being given attention of the highest order to ensure their commissioning in 2016-17.

However, IR faces huge financial constraints. There is a limitation of the rail system to generate ample resources for expansion and upgradation. The shelf of projects with railways is extremely large. The backlog in completion of sanctioned projects and new lines is assessed at more than one lakh crore. These Railway projects represent the aspirations of people from various parts of the country seeking to join the main stream through better rail connectivity. For want of adequate Gross Budgetary Support, these projects are suffering and completion will get unduly delayed.

The situation has been compounded by the reduction in the internal resource generation capacity of the Railways due of implementation of the VI Pay Commission. The total impact is in the range of 73,000 crore including pension for the years 2008-09 to 2011-12. The recurring annual impact is estimated at more than 20,000 crore.

Safety & Security

IR has worked with a motto that "Safety never sleeps". It is our duty to ensure that the passengers feel totally safe when they board trains. I would like to assure the august House that although the statistics maintained by the Railways indicate improvement and safety in Railways operations, I will not rest till we eliminate human errors which cause accidents and achieve the vision 2020 goal of zero accidents.

However, people have also to show more consideration towards Railways. It is the national property. It is your own property. Frequent agitations result in railways' operations getting stalled although they may not even be remotely connected to railways working. This is because Railways is a soft target. Railway earnings, both passengers and freight, are impacted by such disturbances. My humble request to the Hon'ble Members of the House and all sections of the society is that please help prevent harm to railway passengers and property.

Safety issues are at the core of my heart. We are taking several measures for enhancing and strengthening safety on Railways. Some of the important steps being taken are :-

- i. Pilot projects for Train Protection Warning System (TPWS) in Automatic signaling territories in four sections.
- ii. Vigilance Control Devices on locomotives.

iii. Track circuiting of station sections to improve operations and safety.

iv. Interlocking of level crossing gates.

- v. Consistent efforts to expand ACD to three more zones on pilot basis.
- vi. Wheel Impact Load Detectors (WILD)
- vii. Automatic fire alarm in long distance trains.
- viii. Mobile Train Radio Communications
- ix. Digital Ultrasonic Flaw Detectors
- x. Introduction of crashworthy coaches and emergency escape windows.
- xi. Training of staff with modern simulators.
- xii. Upgrading and setting up new Training Centres.

xiii. Drive to man the unmanned level crossings by relaxation of norms of TVUs from 6000 to 3000.

xiv. Construction of ROBs/RUBs and limited height under-bridges.

To enhance the security of our passengers, 'Integrated Security System' is being implemented at vulnerable stations The system will ensure multi-layered surveillance screening of passengers from the point of entry till boarding of train/ exit from station area. For this purpose, the Railway Protection Force is being suitably strengthened. Process for bringing a comprehensive Bill to empower Railway Protection Force has already been initiated. An All India Security Helpline and networking of RPF Posts and Control Rooms is being set up.

The Railways are associated with the common man with more than two crore passengers travelling every day. We realize that much needs to be done to come up to the full expectations of the passengers as far as the amenities and services are concerned. Our efforts to improve these would continue in the right earnest.

The world is looking at India as engine of economic growth and the railways is going to be the engine of India's growth in the coming days.

Madam, I have taken cognizance of all the issues raised by the Hon'ble Members and I will soon apprise them of the factual position and the action that will be taken on these issues through letters. I once again thank the Hon'ble Members for extending strong support to the Railways.

I, now request the House to approve the Supplementary Demands for Grants for Railways for 2011-12.

MR. DEPUTY-SPEAKER: I shall now put the Supplementary Demand for Grant (Railways) for 2011-12 to the vote of the House.

The question is:

"That the respective supplementary sums not exceeding the amounts shown in the third column of the Order Paper be granted to the President of India, out of the Consolidated Fund of India, to defray the charges that will come in course of payment during the year ending the 31st day of March, 2012, in respect of the head of Demand entered in the second column thereof against Demand No. 16."

The motion was adopted.

12.08 hrs.

APPROPRIATION (RAILWAYS) No. 3 BILL, 2011*

THE MINISTER OF RAILWAYS (SHRI DINESH TRIVEDI): Sir, I beg to move for leave to introduce a Bill to authorize payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 2011-12 for the purposes of Railways.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to authorize payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial Year 2011-12 for the purposes of Railways."

The motion was adopted

SHRI DINESH TRIVEDI : Sir, I introduced** the Bill.

... (Interruptions)

SHRI DINESH TRIVEDI: Sir, I beg to move**:

"That the Bill to authorize payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 20111-12 for the purposes of Railways, be taken into consideration."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill to authorize payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 20111-12 for the purposes of Railways, be taken into consideration."

The motion was adopted.

^{*} Published in the Gazette of India, Extraordinary, Part-II, Section-2 dated 16.12.2011

^{**} Introduced and Moved with the recommendation of the President

... (Interruptions)

MR. DEPUTY-SPEAKER: Now, the House will take up clause by clause consideration of the Bill.

The question is:

"That clauses 2 and 3 stand part of the Bill."

The motion was adopted.

Clauses 2 and 3 were added to the Bill. The Schedule was added to the Bill. Clause 1, the Enacting Formula and the Long Title were added to the Bill.

MR. DEPUTY-SPEAKER: The Minister may now move that the Bill be passed. ... (*Interruptions*)

THE MINISTER OF RAILWAYS : I beg to move:

"That the Bill be passed."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

... (Interruptions)

MR. DEPUTY-SPEAKER: The House stands adjourned to meet on Monday, the 19th December, 2011 at 11 a.m.

12.11 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Monday, December 19, 2011/ Agrahayana 28, 1933 (Saka).

